

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 176/94.

Date of Order: 15-2-94.

Between:

venkatanna Kondanna. /

..

Applicant.

and

1. General Manager, S.C.Rly, Railnilayam, Secunderabad. /
2. Divisional Railway Manager(P) M.G. Hyderabad Division, S.C.Railway, Secunderabad. /

.. Respondents.

For the Applicant: Mr.S.Lakshma Reddy, Advocate

For the Respondents: Mr. D. Gopal Rao SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Notice before admission. /

Post it on 16-3-94. /

Until further orders the applicant should not be shifted from the post of Goods Guard. /

Pradip Kumar
Deputy Registrar(J)C.C.

To

1. The General Manager, S.C.Rlys, Railnilayam, Secunderabad. /
2. The Divisional Railway Manager(P) M.G. Hyderabad Division S.C.Rly, Secunderabad. /
3. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd. /
4. One copy to Mr. D. Gopal Rao SC for Rlys, CAT.Hyd. /
5. One spare copy.

pvm

Pradip Kumar
15/2/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RAVARAGAN : MEMBER
(ADMIN)

Dated: 15-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

